

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2954  
ANSWERED ON:18.08.2004  
LEGISLATION FOR ORGAN TRANSPLANTS  
Appadurai Shri M.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has any plan to introduce `uniform effective legislation` for organ transplants; and
- (b) if so, the steps taken/proposed to be taken to launch awareness campaign nationwide to make people aware about brain death and organ donations?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a): The Government have enacted the Transplantation of Human Organs Act, 1994 for this purpose.

(b): The Government have set up the Organ Retrieval and Banking Organization (ORBO) at All India Institute of Medical Sciences, New Delhi, as a national facility and nodal center, to facilitate transplant programme in the country with a view to encourage organ donations, fair and equitable distribution of human organs and optimum utilization of human organs. Some non government organizations in different parts of the country are also promoting organ donation.

The ORBO is maintaining the waiting list of terminally ill patients requiring transplants, donor registration, matching of recipients with donor coordination from procurement of organs to transplantation, dissemination of information to all concerned hospitals, organizations and individuals, creating awareness, promotion of organ donation and transplantation activities. A network of fifteen hospitals (Government, Public and Charitable) with ORBO has been formed for smooth functioning and co-ordination for process of organ donation and transplantation in Delhi.